

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2127  
ANSWERED ON:12.08.2011  
VIOLATION OF MEDICAL ETHICS  
Thakor Shri Jagdish

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has received complaints regarding violation of medical ethics by the medical practitioners;
- (b) if so, the details thereof during the last three years and the current year alongwith the action taken by the Government thereon;
- (c) whether the Government proposes to bring foreign pharmaceutical companies also under the legal purview of the Drugs and Cosmetics Act, 1940 and amend it accordingly to make violation of medical ethics a criminal offence; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b) The Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002 empower the Medical Council of India (MCI) and respective State Medical Councils to award punishment against any act in violation of Code of Ethics. The number of complaints received against doctors for violation of the Code of Ethics and negligence in treatment of patients and action taken thereon by MCI is as under:

S. No.	Year	No. of complaints received	No. of Complaints disposed of	No. of Complaints pending
1.	2008	499	485	14
2.	2009	684	676	08
3.	2010	610	596	14
4.	2011 (till March, 2011)	217	196	21

(c) No such proposal is presently under consideration of the Central Government.

(d) Does not arise.